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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

MP No. 1498/91 In

OA No. 1139/91

.. Date of decision: 14.7.92.

Sh. Madan Jeet Singh .. Applicant

Sh. A.S.Grewal .. Counsel for the applicant

Versus

U.O.I. .. Respondents

Sh. Ajay Kumar Aggarwal..Counsel for the respondents.

CORAM

The Hon'ble Sh. P.K. Kartha, Vice Chairman(J)

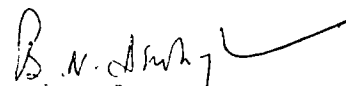
The Hon'ble Sh. B.N.Dhondiyal, Member(A)

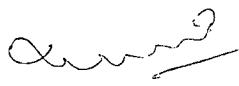
JUDGEMENT(Oral)

(Delivered by Hon'ble Sh.P.K.Kaarth, Vice Chairman(J)

Heard the learned counsel for both parties.

The learned counsel for the applicant states that the departmental enquiry initiated against the applicant has been concluded but no final orders have been passed in view of the interim order passed by the Tribunal. He states that the applicant would like to withdraw the present application with liberty to file fresh application in accordance with law. Accordingly, the application is dismissed as withdrawn. ^{With} The liberty to the applicant to file fresh ^{if advised} application in accordance with law, ~~is allowed~~. Let a copy of the order be given to both the parties immediately.


(B.N.Dhondiyal)
Member(A)


(P.K.Kartha)
Vice Chairman(J)